

ITEM NO.8+44

Court 3 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19714/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WPPIL No. 222/2014 passed by the High Court Of Gujarat At Ahmedabad)

UTRAN SE BESTHAN RAILWAY JHOPADPATTI VIKAS MANDAL Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP ALONG WITH D.NO.23559/2021])

WITH

Diary No(s). 23559/2021

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Colin Gonsalves. Sr. Adv

Ms. Kawalpreet Kaur, Adv

Ms. Hetvi Patel, Adv

Mr. Haider Ali, Adv

Mr. Satya Mitra, AOR

Mr. Colin Gonsalves. Sr. Adv

Ms. Kawalpreet Kaur, Adv

Ms. Hetvi Patel, Adv

Mr. Haider Ali, Adv

Mr. Amiy Shukla, AOR

For Respondent(s)

Mr. Tushar Mehta, Ld SG

Mr. K.M. Nataraj, Ld ASG

Mr. Kanu Agrawal, Adv

Ms. Sansriti Pathak, Adv

Mr. Akshay Amritanshu, Adv

Mr. Varun Chugh, Adv

Mr. S. K Singhania, Adv

Mr. Vikas Bansal, Adv

Mr. Vatsal Joshi, Adv

Mr. S. Subramaniam, Adv

Mr. Amrish Kumar, AOR

Ms. Deepanwita Priyanka, AOR

Mr. Munawwar Naseem, AOR

Mr. Dhaval Nanavati, Adv

Mrs. Ruchi Khurana, Adv

Ms. Sanjna Dua, Adv

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the Secretary, Ministry of Urban Development, Government of India, to be served through Central Agency.

Mr. K.M. Natraj, learned Additional Solicitor General instructed by Amrish Kumar, advocate-on-record waives notice.

Ministry of Urban Development to place-on-record whether it has any policy in place in respect of railway properties, referred to in these proceedings, namely, State of Gujarat and State of Haryana.

List these matters on 03.12.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)